

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI "C" BENCH: NEW DELHI**

(THROUGH VIDEO CONFERENCING)

**BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER, AND
SHRI PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER**

**ITA No.1898/Del/2018
Assessment Year : 2007-08**

M/s Higro Properties Pvt. Ltd. X-304, Siddharth Apartments, Pitampura, New Delhi-110034	vs	ITO, Ward-12(4), New Delhi
PAN-AABCH5054R		
APPELLANT		RESPONDENT
Appellant by	Ms. Ankit, CA	
Respondent by	Sh. Kumar Padmapani Bora, Sr. DR	
Date of Hearing	02.12.2021	
Date of Pronouncement	02.12.2021	

ORDER

PER KUL BHARAT, JM :

This appeal filed by the assessee for the assessment year 2007-08 is directed against the order of Ld. CIT(A)-35, New Delhi, dated 08.12.2017.

2. The Ld. Counsel for the assessee, vide its letter dated 02.12.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Sr. DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced on conclusion of Virtual Hearing on 02nd December, 2021.

Sd/-

(PRADIP KUMAR KEDIA)
ACCOUNTANT MEMBER
Delhi, dated 02.12.2021

Shikhar

Sd/-

(KUL BHARAT)
JUDICIAL MEMBER

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI